

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

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O.A. 457/94.

Dt. of Decision : 27.5.94.

1. T.N. Narasimha Rao  
2. K. Siva Ramakrishna Reddy .. Applicants.

Vs

1. The Manager,  
Personal Administration Dept.  
Nuclear Fuel Complex (NFC),  
Mallapuram, R.R. Dist.  
2. The Dist. Employment Officer,  
R.R. Dist, Hyderabad. .. Respondents.

Counsel for the Applicants : Mr. D.P. Kali

Counsel for the Respondents : Mr. N.R. Devaraj, ~~etc~~  
Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN  
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.NO.457/94

JUDGMENT

Dt: 27.5.1994

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri D.P.Kali, learned counsel for the applicants and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. R-1 issued a requisition to the Employment Exchange office of the R-2 for two posts of LDC/Typist. The two applicants got their names registered in the Employment Exchange office of the R-2 in 1992. They filed this OA praying for a direction to the 2nd respondent to sponsor their names to R-1 for selection to the post of LDC/Typist by alleging that the names of those who got registration in the office of the R-2 subsequent to their registration were sponsored.

3. Shri N.R.Devaraj, learned standing counsel for the respondent, submitted a affidavit sponsored by the Employment Exchange (returned to the learned standing counsel after perusal). It discloses that only those who got their names registered from 1981 to 1985 were sponsored. Thus, it is evident that the allegation that those who got their names sponsored in 1992 were also sponsored cannot be believed, and as the names of the candidates who were sponsored by the R-2 got their names registered in the office of the R-2 long before the registration of the names of the applicants herein, R-2 had not rightly sponsored their names.

  
contd....

.. 3 ..

4. Thus, this OA does not merit consideration  
and accordingly it is dismissed at the admission stage.

(R. RANGARAJAN)  
MEMBER (ADMN.)

(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 27th May, 1994.

To

1. The Manager, Personal Administration Dept.,  
vsn Nuclear Fuel Complex (NFC)  
Mallapuram, R.R.Dist.
2. The Dist. Employment Officer, R.R.Dist. Hyderabad.
3. One copy to Mr. D.P. Kali, Advocate, CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 27/5/1994

ORDER/JUDGMENT

M.A/R.A./C.A/No.

in  
O.A.No. 457/94.

T.A.No.

(w.p.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

